

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)  
MONDAY, THE SECOND DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR  
PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 39077 OF 2018

**Between:**

Smt. M. Sarada Prasuna, W/o P.V. Suryanarayana, Aged 53 years, Assistant Registrar (Accounts), Institution of Lok Ayukta, Basheerbhag, Hyderabad, Telangana State.

...PETITIONER

**AND**

1. The Institution of Lok Ayukta, Represented by its Registrar, Hyderabad, Telangana State.
2. The State of Telangana, rep by Principal Secretary to Government General Administration (Services) Department, Secretariat, Hyderabad, Telangana State.
3. The State of Andhra Pradesh, rep by Principal Secretary to Government General Administration (Services) Department, Secretariat, Velagapudi - 522 503 Guntur District, A.P.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction particularly one in the nature of Writ of Mandamus to set aside the existing Rule-5(1) of the A.P. Lokayukta and Upa-Lokayukta (Officers and Employees) Service Rules, 1986 to the extent of method of appointment to Category-3(a) Deputy Registrar post i.e. by promotion exclusively from the Assistant Registrar (Judicial) (Category- 4(a) (ii) barring the other two Assistant Registrars i.e. Assistant Registrar and Assistant Registrar (Accounts) (Category-4(a)(i) and (iii)) from the zone of consideration for promotion as Deputy Registrar by declaring the same as ultra vires, discriminatory, arbitrary, vindictive, illegal and violation Articles 14, 16, 19 and 21 of the Constitution of India and consequently declare - (i) that Assistant Registrar (Judicial) Category-4(a)(ii) is the feeder category for filling the post of Deputy Director (Legal) Category- 3(b) by promotion and Assistant Registrar and

Assistant Registrar (Accounts) Category-4(a)(i),(ii) and (iii) are the feeder categories for filling the post of Deputy Registrar Category-3(a) by promotion, OR (ii) that all the three posts of Assistant Registrars of I/o Lokayukta i.e. Assistant Registrar, Assistant Registrar (Judicial) and Assistant Registrar (Accounts) Category-4(a)(i),(ii) and (iii) are feeder categories for appointment by promotion to the post of Deputy Registrar Category-3(a)

**IA NO: 1 OF 2018**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the existing Rule-5(1) of the A.P. Lokayukta and Upa-Lokayukta (Officers and Employees) Service Rules, 1986 to the extent of method of appointment by promotion to Category-3(a) Deputy Registrar i.e. providing promotional avenue to the post of Deputy Registrar exclusively to the Assistant Registrar (Judicial) barring the other two Assistant Registrars i.e. Assistant Registrar and Assistant Registrar (Accounts) from the zone of consideration for promotion as Deputy Registrar and restore Rule-5(1) of A.P. Lokayukta and Upa-Lokayukta (Officers and Employees) Service Rules, 1986 that was existing prior to 01.08.1996 and direct the respondents to consider my claim for promotion to the post of Deputy Registrar

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the first Respondent to take into consideration the proposed amendment to Rule-5 of the Telangana Lokayukta and Upa-Lokayukta (Officers and Employees) Service Rules 1986 sent by the second Respondent to the Government vide Letter No. 323/Lok/Estt/2020 dated 30/06/2020 while filling the post of Deputy Registrar by promotion from the category of Assistant Registrars

**IA NO: 2 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Second Respondent to take expeditious action on the proposed amendment to Rule-5 of the Telangana Lokayukta and Upa-Lokayukta (Officers and Employees) Service Rules 1986 sent by the First Respondent to the Government vide Letter No. 323/Lok/Estt/2020 dated 30.06.2020 within the time

frame fixed by this Honorable Court preferably before the post of Deputy Registrar is filled up by the First Respondent by promotion from the category of Assistant Registrars

**Counsel for the Petitioner: SRI. PAKALA VENKATA SURYANARAYANA**

**Counsel for the Respondent No.1: Ms T. MANJULA REP SRI Y. RAVINDRA**

**Counsel for the Respondent No.2: Ms. SHALINI ,AGP FOR SERVICES II**

**Counsel for the Respondent No.3: SRI B. RAJESHWAR REDDY**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.39077 of 2018**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Pakala Venkata Suryanarayana, learned counsel for the petitioner appeared through video conferencing.

Ms. T.Manjula, learned counsel representing Mr. Y.Ravindra, learned counsel for the respondent No.1.

Ms. M.Shalini, learned Government Pleader for Services-II for the respondent No.2.

Mr. B.Rajeshwar Reddy, learned Government Pleader for the respondent No.3.

2. Learned counsel for the petitioner submits that the issue involved in the writ petition does not survive for consideration on account of efflux of time and the writ petition has become infructuous.

3. In view of the aforesaid submission, the writ petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- C.PRAVEEN KUMAR  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. PAKALA VENKATA SURYANARAYANA ,Advocate [OPUC]
2. One CC to SRI. Y. RAVINDRA, Advocate [OPUC]
3. Two CCs to GP FOR SERVICES II High Court for the State of Telangana, at Hyderabad [OUT]
4. One CC to SRI. B. RAJESHWAR REDDY, Advocate [OPUC]
5. Two CD Copies

B M  
PSK



HIGH COURT

DATED:02/09/2024



ORDER

WP.No.39077 of 2018

**DISMISSING THE WRIT PETITION AS INFRUCTUOUS  
WITHOUT COSTS**

⑧  
28/09/24  
bks